स्वतंत्रता परिवर्तन और राजनीति के लिए रामार्त्तम मंत्रालय
अधिसूचना
नई दिल्ली, 7 अक्टूबर, 2016

सां.का.नि. 963(३) के कंदीय मोटररायन अधिनियम, 1988 (1988 का 59) धारा 212 की उपद्रवा (१) द्वारा यथा अपेक्षित कंदीय मोटर नियम, 1989 का और संशोधन करने के लिए प्रारूप नियम भारत सरकार में संख्रण और राजनीति मंत्रालय की अधिसूचना सां. का. नि. 425 (३), तारीख 18 अप्रैल, 2016 द्वारा भारत के राजनीति, असाधारण, भाग II, खंड 3, उपनंद (१) में उनसे द्वारा संशोधन की अधिकृत सभी व्यक्तियों द्वारा उक्त तारीख से जब प्रारूप नियमों द्वारा अंतिम उक्त अधिसूचना की प्रतियों ज़िन्दाबाद की उपलब्ध करवाई गईं थीं, से तीस दिन की अवधि की समाप्ति से उस प्रकोप और सुनिश्चित करने के लिए प्रकाशित किए गए थे;

उक्त राजनीति अधिसूचना के प्रतीयों ज़िन्दाबाद को 18 अप्रैल, 2016 को उपलब्ध करवाई गईं थीं;

उक्त प्रारूप नियमों के संस्करण में ज़िन्दाबाद में प्राप्त आवेदनों और सुनिश्चित पर कंदीय मरकर द्वारा चिन्हार दिया गया है;

अतः, कंदीय मरकर मोटर वाहन अधिनियम, 1988 (1988 का 59) धारा 110 द्वारा प्रदत्त व्यक्तियों का प्रारूप करते हुए कंदीय मोटर वाहन नियम, 1989 का और संशोधन करने के लिए निम्नलिखित विवरण बनायी है, अत्यन्त:-

1. (१) इस नियमों का संक्षिप्त नाम कंदीय मोटररायन नियम (18 वां संशोधन) नियम, 2016 है।
   (२) वे राजनीति में प्रकाशित की तारीख को प्रकृत होने ।

2. कंदीय मोटर वाहन नियम, 1989 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है),
   (१) नियम 93 में,-
   (२) उपनियम (२) में,-
   (३) खंड (३) के पश्चात् निम्नलिखित परंपरा अंतःस्थापित किया जाएगा, अथवा:-

4779 GI/2016 (१)
"Portnoy 1 April, 2017 to the Government of India, Ministry of Road Transport and Highways, Ministry of Road Transport and Highways number G.S.R. 42(E), dated the 18th of February, 2017.

(III) Under sub-section (2) of the Motor Vehicles Act, 1988 vide notification 18.75 made available to the public;

April, 2016, in the Gazette of India, Extraordinary, Part II, Section (3), Sub-section (i), inviting objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government.

And whereas, copies of the said Gazette notification were made available to the public on the 18th April, 2016;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government.

Now, therefore, in exercise of the powers conferred by section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely:--

1. (1) These rules may be called the Central Motor Vehicles (18th Amendment) Rules, 2016.
(2) They shall come into force from the date of their publication in the Official Gazette.

2. In the Central Motor Vehicles Rules, 1989 (hereinafter referred as the said rules),

(I) In rule 93, —

(a) in sub-rule (2), —

(A) after clause (iii), the following proviso shall be inserted, namely:-

"Provided that on and after the 1st April 2017, in case of articulated vehicles, engaged by automobile manufacturers to carry motor vehicles from their factories to different sale outlets in the country, 18.75 meters;"

(B) after clause (iv), the following provisos shall be inserted, namely:-

"Provided that, on and after the 1st April 2017, in case of truck-trailer or tractor-trailer vehicles engaged by automobile manufacturers to carry motor vehicles from their factories to different sale outlets in the country, 18.75 meters:

Provided further that on and after the 1st April 2017, articulated or truck-trailer or tractor-trailer vehicles engaged by automobile manufacturers to carry motor vehicle from their factories to different sale outlets in the country, shall be provided with a sliding inspection window on the container body, to allow verification of motor vehicles carried in the container and the sliding inspection window shall be minimum of 400 millimeters in length and 300 millimeters in height and at least one sliding inspection window shall be fitted to the middle third of the vehicle, the foremost sliding inspection window being not further than 3 meters from the front and in the case of trailers, account shall be taken of the length of the drawbar for the measurement of this distance and the distance between two adjacent sliding inspection windows shall not exceed 4 meters and the height of the upper edge of the sliding inspection window shall not be more than 1.8 meters from the ground;"

(II) in rule 118 of the said rules, in sub-rule (I), after the second proviso, the following proviso shall be inserted, namely:-

"Provided also that on and from 1st April 2017, articulated or truck-trailer or tractor-trailer vehicles engaged by automobile manufacturers to carry motor vehicles from their factories to different sale outlets in the country, shall be equipped or fitted by the vehicle manufacturer, either in the manufacturing stage or at the dealership stage, with a speed governor (speed limiting device or speed limiting function) having maximum speed of 60 kilometers per hour conforming to AIS 018/2001, as amended from time to time, till such time the corresponding Bureau of Indian Standards specifications are notified;"

(III) in rule 125 of the said rules, in sub-rule (2), after the third proviso, the following proviso shall be inserted, namely:-

"Provided also that on and from the 1st April 2017, articulated or truck-trailer or tractor-trailer vehicles engaged by automobile manufacturers to carry motor vehicle from their factories to different sale outlets in the country, shall be equipped with a rear surveillance camera-monitoring device or rear view camera."

[No. RT-11028/29/2006-MVL]

ABHAY DAMLE, Jr. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 590(E), dated the 2nd June, 1989 and last amended vide notification number G.S.R953(E) dated the 5.10.2016.